

Office Order

The following arrangements have been made for urgent application, Remand Applications, Cr. Bail Applications and Anticipatory Bail Applications during holidays declared as per Office Order No.79 of 2021 on dated 12.04.2021 for the period of 15.04.2021 & 16.04.2021 shall be presented, heard and disposed of by the Hon'ble Judge for the following period:-

| Name of Judge | Period |
|------------------------|------------|
| HHJ Smt. H.C.Shende | 15.04.2021 |
| HHJ Shri. D. D. Khoche | 16.04.2021 |

It is notified that, the above HHJ shall be having holiday charge of urgent application and administration charge during the above period.

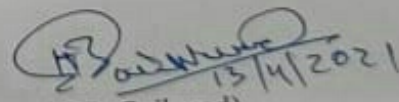
It is further notified that except exceptional circumstance, no change in the charge shall be made.

ALL THE ADVOCATED & LITIGANTS TO TAKE NOTE THAT

Urgent applications during the holidays, will be entertained only on proof of prior notice to the opposite party. Proof of such notice be furnished to the Judge concerned at the time of moving the urgent applications.

Urgent matters must be moved through the concerned officers only, between 11:00 A.M. To 1:15 P.M.

Dated this 13th Day of April, 2021.


(H.B. Gaikwad)
I/C Administrative Judge
City Civil Court, Borivali Div.
Dindoshi, Goregaon, Mumbai .

Copy with Compliments to:-

1. HHJ The PJ Shri. S.B. Agrawal and all the Hon'ble Judges of City Civil & Sessions Court at Gr. Mumbai and Dindoshi for information.
2. All the Registrars and other officers of City Civil & Sessions Court Gr. Mumbai and Dindoshi.
3. All the G.P/PP at City Civil Gr. Mumbai and Dindoshi.
4. SC Bar Association at Gr. Mumbai and Dindoshi.